No.26030/129/2015-IC-II Government of India Ministry of Home Affairs Foreigners Division Samediate

Ist floor, NDCC-II Building, Jai Singh Road, New Delhi-110001. Dated: 17/06/2015

Subject: Delegation of Power to the Heads of Indian Mission abroad for registering the birth of Children even after expiry of one year of its occurrence under Section 4 of the Citizenship Act, 1955.

Please find enclosed herewith a copy of Order dated 15.06.2015 on the above mentioned subject for its compliance with immediate effect.

(Pravin Horo Singh)
Director(Citizenship)
Tel.fax No. 23438037

## Copy to:

- 1. Sh. P. Kumaran, Joint Secretary (CPV) Ministry of External Affairs, R.No. 22, Ist floor, Patiala House Annexe, New Delhi with a request to circulate the order to all Indian Missions/Posts.
- 2. Shri P.K. Bhardwaj, Joint Director, Bureau of Immigration, East Block-8, Sector-1, R.K.Puram, New Delhi.

3. NIC – with a request to upload in MHA website.

## File No.26030/129/2015-IC-II GOVERNMENT OF INDIA MINISTRY OF HOME AFFIARS

NDCC II Building, Jaisingh Road,

New Delhi, the 15.06.2015

## ORDER

In exercise of the powers conferred by section 16 of the Citizenship Act, 1955, the Central Government being of the opinion that it is necessary and expedient in public interest to do so, hereby delegates the power vested with the Central Government to register the birth of children even after expiry of one year of its occurrence under Section 4 of this Act to the Heads of Indian Missions abroad.

(G.K. Dwivedi)

Joint Secretary to the Government of India